

ACT No. XXXIII OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 24th July 1860.)

An Act relating to Emigration to the British Colony of Natal.

WHEREAS it is expedient to render lawful the Emigration of laborers being
Native Inhabitants of British India to the British Colony
of Natal, and to extend the provisions of Act XXXI of
1855 (*relating to the Emigration of Native laborers to the British Colonies of St.
Lucia and Grenada*) to the Emigration of Native Inhabitants of British India
who may emigrate to Natal ; It is enacted as follows :—

I. Act XIV of 1839, in so far as it renders liable to penalties every per-
son who shall make with any Native of India any con-
tract for labor to be performed in the British Colony of
Natal, or who shall knowingly aid or abet any Native of India in emigrating
from the Ports of Calcutta, Madras, and Bombay respectively, to the said Co-
lony, is repealed.

II. All the provisions of Act XXXI of 1855 and of the Schedule thereto
shall extend and apply to Native Inhabitants of the British
Territories in India who shall emigrate to Natal, and that
Act shall be read as if the words "or the British Colony of Natal" had been in-
serted therein after the words "Saint Lucia and Grenada" or "Saint Lucia or
Grenada," wherever those words occur in the said Act. Provided that the pro-
bable length of the voyage to Natal from the Ports of
Calcutta, Madras, and Bombay shall for the purposes of
this Act be deemed to be—

From

ACT No. XXXIII of 1860.

From the Port of Calcutta,.....	12	Weeks.
„ the Port of Madras,.....	10	„
„ the Port of Bombay,.....	10	„

and provided that it shall be lawful for ships or vessels carrying Emigrant laborers to the said Colony of Natal to sail at any season of the year.

III. This Act shall take effect as to the said Colony of Natal from the day when the Governor-General of India in Council shall notify in the Calcutta Gazette that such Regulations have been provided, and such measures taken, as the Governor-General in Council deems necessary for the protection of such Emigrants during their residence in the said Colony of Natal and in respect of their return to India.